

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

IN

APPEAL NO.s 6,7,8,9 of 2022

Petitioner : Abraham Kuruvila

Versus

Respondent(s) : Kerala State Pollution Control Board

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER,
REGIONAL OFFICE, ERNAKULAM FOR AND ON BEHALF OF
THE KERALA STATE POLLUTION CONTROL BOARD**

Adv.Rema Smrithi.

ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT:

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TRIBUNALSOUTHERN ZONE, CHENNAI**

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VOLUME -2

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Dated this the 28th day of February 2022



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004 ANNEXURE- R1(a)

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

പിസിബി/റ്റി4/115/97

തീയതി: 17.03.2017

സർക്കുലർ

വിഷയം: വ്യവസായ ശാലകളെ മലിനീകരണ സാധ്യതയുടെ അടിസ്ഥാനത്തിൽ തരംതിരിച്ച പട്ടികയിൽ ഉൾപ്പെടാത്ത വ്യവസായ ശാലകളെ റെഡ്/ഓറഞ്ച്/ഗ്രീൻ/വൈറ്റ് വിഭാഗത്തിൽ ഉൾപ്പെടുത്തുന്നത് സംബന്ധിച്ച്.

സൂചന: 31.01.2017 - ലെ 201 -മത് ബോർഡ് മീറ്റിംഗിന്റെ മിനിറ്റ്സ്.

വ്യവസായ ശാലകളെ മലിനീകരണ സാധ്യതയുടെ അടിസ്ഥാനത്തിൽ റെഡ്/ഓറഞ്ച്/ഗ്രീൻ/വൈറ്റ് എന്നിങ്ങനെയായി തരംതിരിച്ച പുതുക്കിയ പട്ടിക കേന്ദ്ര മലിനീകരണ നിയന്ത്രണ ബോർഡിന്റെ നിർദ്ദേശപ്രകാരം സംസ്ഥാനത്ത് 31.08.2016 - ലെ പിസിബി/റ്റി4/115/97 (3) നമ്പർ സർക്കുലർ പ്രകാരം നടപ്പിലാക്കി. എന്നാൽ ടി തരം തിരിക്കലിൽ ഉൾപ്പെടാത്ത, സംസ്ഥാനത്ത് നിലവിൽ പ്രവർത്തിക്കുന്ന വ്യവസായ ശാലകളെ ബോർഡിന്റെ അധികാര പരിധിയിൽ കൊണ്ടു വരുന്നതിനായി ഒരു സാങ്കേതിക സമിതി രൂപീകരിക്കുകയും ടി സമിതി സംസ്ഥാനത്തുള്ള ഇത്തരം യൂണിറ്റുകളുടെ വിവരം ശേഖരിച്ച് മലിനീകരണ സാധ്യത വിലയിരുത്തി ബോർഡിന്റെ അധികാര പരിധിയിൽ ഉൾപ്പെടുത്തേണ്ട യൂണിറ്റുകളുടെ പട്ടിക തയ്യാറാക്കുകയും ടി പട്ടികയും ആയതിന്മേലുള്ള സമതിയുടെ ശുപാർശകളും 201-ാമത് ബോർഡ് മീറ്റിംഗിൽ അംഗീകാരത്തിനായി സമർപ്പിക്കുകയും ചെയ്തു. വിശദമായ ചർച്ചകൾക്കു ശേഷം ബോർഡ് ചില മാറ്റങ്ങളോടെ പട്ടിക അംഗീകരിച്ചു. അംഗീകരിച്ച റെഡ്/ഓറഞ്ച്/ഗ്രീൻ/വൈറ്റ് വിഭാഗത്തിൽ പുതുതായി ഉൾപ്പെടുത്തുവാൻ തീരുമാനിച്ച വ്യവസായ ശാല /യൂണിറ്റുകളുടെ പട്ടിക ഇതോടൊപ്പം ഉള്ളടക്കം ചെയ്യുന്നു. ടി പട്ടികയിൽ ഉൾപ്പെട്ട യൂണിറ്റുകൾക്ക് ബോർഡിന്റേതായ അനുമതികൾ നൽകുന്നതിന് മേൽ കാറ്റഗറൈസേഷൻ പാലിക്കേണ്ടതാണ്. ടി കാറ്റഗറൈസേഷൻ സർക്കുലർ തീയതി മുതൽ നിലവിൽ വരുന്നതാണ്.

ഒപ്പ്
ചെയർമാൻ

ഉള്ളടക്കം: മേൽ പ്രകാരം

പകർപ്പ്:

1. എല്ലാ മേഖലാ/ജില്ലാ ആഫീസ് മേധാവികൾക്കും
2. ഹെഡ് ഓഫീസിലെ എല്ലാ ടെക്നിക്കൽ ഓഫീസർമാർക്കും.
3. IT Cell (ബോർഡിന്റെ വെബ്സൈറ്റിൽ അപ്ലോഡ് ചെയ്യുന്നതിനായി).
4. ചെയർമാന്റെയും മെമ്പർ സെക്രട്ടറിയുടെ കോൺഫിഡ്യൻഷ്യൽ അസിസ്റ്റന്റ്.
5. സ്റ്റോക്ക് ഫയൽ

ഉത്തരവിൻ പ്രകാരം

അസിസ്റ്റന്റ് എൻവയൺമന്റൽ എഞ്ചിനീയർ

Annexure

List of units recommended by the Categorization Committee to include under
red/orange/green/white category

Red Category Industries

Sl. No.	Items categorized	Category
1	Clay processing (including chemical processing)	Red
2	Common Effluent Treatment Plant (CETP), Common Hazardous Waste Treatment, Storage, and Disposal Facilities (CTSDF), Common Bio-medical Waste Treatment Facility (CBMWTF)	Red
3	Fish oil extraction	Red
4	Heavy Engineering including ship building	Red
5	Husk retting	Red
6	Incineration plants (Municipal Solid Waste)	Red
7	Instant tea/coffee, coffee processing - (with boiler)	Red
8	Latex Centrifuging Units	Red
9	Manufacture of rubber latex threads (With latex centrifuging)	Red
10	Manufacturing of coir items from coconut husk (involving dyeing & bleaching)	Red
11	Shipyards	Red
12	Solid waste processing plant(Centralised) De-centralised	Red Orange
13	LPG Bottling Plant	Red

Orange Category Industries

14	Aluminium powder coating	Orange
15	Aluminium vessel making using aluminium scrap	Orange
16	Automobile body building	Orange
17	Burial ground	Orange
18	Chicken stall	Orange
19	Coir defibering/ginning	Orange
20	Coir Stenciling	Orange
21	Dredged sand processing unit	Orange
22	Engineering fabrication units (dry process without any heat treatment/ metal surface finishing operations/ painting) - already in white category Others	Orange
23	Fish Market	Orange
24	Fishing Harbours	Orange
25	Flats/Apartments/Commercial abuilding (area 2000m2 - < 20,000m2 Industries generating domestic effluent only	Orange Orange
26	Food additives, nutrients and flavours	Orange
27	Gas/ Electric/ firewood crematorium	Orange
28	Inland waterways Projects	Orange
29	Kalyanamandapam/Auditorium	Orange
30	M- sand	Orange
31	Manufacture of crepe/ crumb rubber	Orange

32	Manufacture of rubber latex threads (Without latex centrifuging)	Orange
33	Matti sand	Orange
34	Pesticides/Insecticides/Fungicides/Herbicides/Agrochemical formulation	Orange
35	Pulping and Fermenting of coffee beans, cocco beans	Orange
36	Resorts & House boats	Orange
37	Rubber Gloves/Rubber Band Making	Orange
38	Vault for burials	Orange

Green Category Industries

39	Aluminium roofing sheet making	Green
40	Ayurvedic Health Club	Green
41	Bakery/ sweet products making with production capacity < 1tpd	Green
42	Beauty Clinics	Green
43	Boat building (without spray painting)	Green
44	Cattle farm	Green

45	DG set attached to Mobile towers	<p style="text-align: center;">Green</p> <p>(As per CPCB categorisation, if following conditions are satisfied DG sets shall be exempted from the purview of consent management.</p> <p>i) Normal operation - 12 hrs/day ii) Consumption of diesel - 1680 litre for 1MVA DG set at full load @ 0.21 litres/KVA/hr. iii) Stand alone DG sets having total capacity 1 MVA or less and equipped with acoustic enclosures along with adequate stack height.</p> <p>In order to ensure all above proper monitoring is necessary. Thus it is categorised under Green category. If above 3 conditions are fulfilled/satisfied at the time of operation, consent to operate is not necessary. At that time, they shall be obtained registration of the Board for 15 years under white category.</p>
46	E-waste collection centres	Green
47	Fibre glass moulding (Bio gas plant, chairs, boat body - making)	Green
48	Flour Mill (Wet process excluding roller flour mill)	Green
49	Glass cutting	Green
50	Organic manure (Mechanic process)	Green
51	Petrol bunk	Green
52	Polyurethane footwear	Green
53	Pressure testing unit	Green

54	Restaurants having seating capacity upto 100 seats Restaurants having seating capacity 100 & above Restaurants having waste water generation above 100 KLD	Green Orange Red
55	Ribbed smoked rubber sheets excluding coagulation If with latex coagulation	Green Orange
56	Rubberised coir sheets without latex backing	Green
57	Rubberised coir sheets	Green
58	Sculpture making (wooden)	Green
59	Tile Adhesive/Wall putty/ joint filler making	Green
60	Water theme Park	Green
61	Cement Godown/ Chemical Godown/ Medical Godown/ Fish Stall	Green

White Category Industries

62	Aerated water (Soda making)	White
63	Apparel making using polyurethane foam	White
64	Aqua Culture	White
65	Artificial teeth making	White
66	Carpentry work with the help of hand tools only(Without electrically operated machines)	White
67	CNG out let	White

68	De coiling (straightening of iron bars) without pickling	White
69	Gate & Grill making (involving grinding, cutting, hammering but no painting work)	White
70	Gold die casting	White
71	LPG Godowon	White
72	Paper products making such as Cover, envelope etc.	White

Email: kspcb@kerala.gov.in
 Telephone: 318153, 318154 & 318155
 Annex: 304642, 304643
 FAX: 318152

KERALA STATE POLLUTION CONTROL BOARD

PATTOM P.O., THIRUVANANTHAPURAM - 695 004

www.keralapcb.org

Copy please refer to: No. PCB/TAC/18/2004

Date: 9-8-2004

CIRCULAR

Sub:- Siting criteria for industries other than stone crushers.

- Ref. - 1) Minutes of the meeting of the Committee held on 17.5.2004.
 2) Decision of the 143rd Board meeting held on 23-7-2004.

The Committee constituted to study and recommend norms for siting criteria of industries other than stone crushers have finalised the criteria in the meeting held on 17.5.2004. In the 143rd meeting of the Board held on 23.7.2004 it was decided to implement the siting criteria in consent administration as stated below:

Criteria for industries other than stone crushers

✧ Distance from:

- i. In the case of industry having air pollution (including sound pollution) potential, distance shall be measured from the main building or the building housing the equipment, operation or process of most pollution potential.
- ii. In the case of industry having water pollution potential, distance shall be measured from the major wastewater outlet.
- iii. In the case of industry having air and water pollution potential, the shorter of the above two distances shall be taken.

✧ Distance to:

- i. The horizontal distance to the nearest residence shall be measured and denoted d_R .
- ii. The horizontal distance to the nearest educational institution / court / public office / hospital / place of worship / community hall / similar establishment (excluding other industries) shall be measured and denoted d_o .

NOTE: Where d_R and/or d_O are/is considerably more than the minimum distance mentioned below, it is not necessary to measure the same but it is sufficient to state as " \gg " the minimum distance mentioned.

Sl No	Industry		Minimum distance, m	
	Scale	Category	d_R	d_O
1	SMALL	Red	25	50
		Orange	10	15
		Green	3	5
2	MEDIUM	Red	50	100
		Orange	15	25
		Green	6	10
3	LARGE	Red	100	100
		Orange	40	60
		Green	15	30

For industries having noise potential, proposed in silence zones as per the Noise (Management and Handling) Rules, the minimum distance shall be two times the d_O subject to a minimum of 100m.

It is desirable to have a minimum set back of 3m between the boundary and the plant building to avoid construction of factory building along or too close to the boundary wall. The setback can be utilised for the development of greenbelt. In case of industries falling in green/orange categories of Small Scale Industries, the requirement of minimum set back may be dispensed with.

Where necessary, the minimum distance may be enhanced for reasons to be recorded in writing.

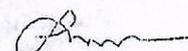
The above criteria will be implemented with immediate effect and will be reviewed after 6 months.

Sd/-
MEMBER SECRETARY

To

1. CEE, RO, EKM/IKK
2. EE, DO, TVPM/KLM/PTA/ALFA/TSR/IDK/PLKD/MLPM/KNR
3. All Technical staff in the Head Office.

FORWARDED/BY ORDER,



ENVIRONMENTAL ENGINEER.



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

No. PCB/HO/HOW/RULES9/7/2019

Date: 24/02/2020

CIRCULAR

Sub: - Distance criteria for new petrol pumps - reg.

Ref: - CPCB guidelines for setting up of New petrol pumps in compliance of Hon'ble NGT Order dated 18/01/2019 in O.A No 86/2019. (Copy enclosed)

In compliance to the directions issued by Hon'ble NGT in O.A No. 86/2019 dated 18/01/2019, Central Pollution Control Board has laid down the guidelines for setting up of New Petrol Pumps.

The Hon'ble NGT has directed that these guidelines shall be included in the Integrated Consent to Establish (ICE) of new outlets of petrol pumps as a condition that

“CPCB guidelines for setting up of New Petrol Pumps shall be followed”.

The following siting criteria for new retail outlets of petrol pumps shall be followed.

1. For petrol pumps, new retail outlets shall not be located within a radial distance of 50 metres (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws.
2. In case of constraints in providing 50 metres distance, the retail outlet shall implement additional safety measures as prescribed by Petroleum and Explosives Safety Organization (PESO).
3. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 metres.
4. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.

The circular shall come into effect from the date of the circular and shall be applicable to all applications received thereafter.

Sd/-
CHAIRMAN

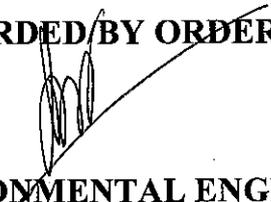
To

1. The Chief Environmental Engineer,
Regional Office, Trivandrum/Ernakulam/Kozhikode.
2. The Senior Environmental Engineer,
Regional Office, Ernakulam.
3. The Environmental Engineer, District Office,
Thiruvananthapuram, Kollam, Pathanamthitta, Alapuzha, Idukki, Kottayam,
Ernakulam-1, Ernakulam-2, ESC - Eloor, Thrissur, Palakkad, Malappuram,
Kozhikode, Kannur, Wayanad, Kasargod.

Copy to:-

- 1) All Technical Staff in HO
- 2) IT Cell (for uploading in the website)
- 3) C.A to CHN & MS

FORWARDED BY ORDER


CHIEF ENVIRONMENTAL ENGINEER

12

272
16/01/2020A1
16/01/20

CENTRAL POLLUTION CONTROL BOARD

DELHI 110 032

B-13011/1/2019-20/AQM 10874

January 07, 2020

OFFICE MEMORANDUM

Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors regarding.

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures.

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.

(V.K. Shukla)

Additional Director, AQM Div.

Encl.: As Above

To.

1. As per List Enclosed

JEE3

14/1/2020

List of Stakeholders

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'Paryavaran Bhavan', Yupla Road, Pappu Nallah, Naharlagun 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati - 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 Naya Raipur - 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhavan, Phase III, New Shimla - 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi - 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, 4 th & 5 th floors Church Street, Bangalore - 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Aera Colony Bhopal 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex - 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong - 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland - 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit VIII, Bhubaneswar 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001 Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur - 302004 Rajasthan
23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok., Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai 600032, Tamil Nadu

25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad - 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun - 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 rd floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block LA, Sector 3, Salt Lake City, Kolkata 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman - 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005	36.	Joint Secretary (Marketing) Ministry of Petroleum and Natural Gas, Govt. of India Shastri Bhavan, New Delhi 110001
37.	Chief Controller of Explosives Petroleum and Explosive Safety Organization (PESO) A Block CGO Complex Fifth Floor Seminary Hills Nagpur-(Maharashtra) -440006	38.	Director Legal Metrology Ministry of Consumer Affairs, Food and Public Distribution Deptt. of Consumer Affairs, Room No.461-A, Krishi Bhawan, New Delhi - 110 001
39.	The Chairman, M/s. Bharat Petroleum Corporation Limited Bharat Bhavan, 4 and 6 Currimbhoy Road Ballard Estate, Mumbai 400 001	40.	The Chairman, M/s. Hindustan Petroleum Corporation Limited Petroleum House, 17, Jamshedji Tata Road, Mumbai Maharashtra 400020
41.	The Chairman, M/s. Indian Oil Corporation Limited Indian Oil Bhawan, G9, Ali Yavar Jung Marg Bandra East, Mumbai, Maharashtra 400 051	42.	The Chairman and Managing Director, M/s. Shell India Pvt. Ltd. Plot No. 7, Bangalore Hardware Park, Devanahalli Industrial Park Mahadeva Kodigehalli Bangalore- 562 149, Karnataka.
43.	The Chairman and Managing Director, M/s Reliance Industries Limited, Maker Chambers - IV Nariman Point Mumbai 400 021	44.	Chairman M/s. Nayara Energy Limited (Formerly Essar Oil Limited) 5th Floor, Jet Airways Godrej BKC, Plot No. C-68, G Block Bandra Kurla Complex, Bandra East Mumbai- 450 051
45.	General Manager (International Trade), Mangalore Refinery and Petrochemicals Limited, Core - 8, 7th Floor, Scope Complex, Lodhi Road, New Delhi - 110003		

GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.
2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
 7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
 8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
 9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
 10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
 11. All Retail Outlets shall provide overfill alarm through automation.
 12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.
- B. Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:**
1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
 2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
 3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination:
 - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
 - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

- c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.
 - d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.
4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

D. Installation, Operation and maintenance of Vapour Recovery System:

1. All **new retail** outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any **new retail** outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.
6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.
- E. **Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:**

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

F. Measures for protection of Worker's Health

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

G. Audit of all protection measures and monitoring system implemented at petrol pumps:

PESO shall conduct audit of tanks and fuel equipment including pipes, overfill protection equipment and alarm system on annual basis and maintain records.

H. Siting criteria of Retail Outlets:

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.



ജില്ലാ ഓഫീസ് ആലപ്പുഴ
കേരളസംസ്ഥാന ജലീനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE, ALAPPUZHA

തോണ്ടൻകുളങ്ങര, തത്തംപള്ളി പി.ഒ.,ആലപ്പുഴ - 688013,Thondankulangara, Thathampally P.O., Alappuzha - 688013
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ഓൺലൈനിൽ അപേക്ഷകൾ സമർപ്പിക്കുന്നതിന് www.krocmms.nic.inഎന്ന വെബ്സൈറ്റ് ഉപയോഗിക്കുക.

“ഭരണഭാഷ- മാതൃഭാഷ”

In reply please refer to:-പിസിബി/എഎൽപി/റ്റിജി-398/19

03.04.2020

പ്രേഷിതൻ

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

ശ്രീമതി. ജൂബി ജേക്കബ്ബ്,
കൊപ്പാറപ്പറമ്പിൽ ഹൗസ്,
നീരേറ്റുപുറം പി.ഒ.,
തലവടി, ആലപ്പുഴ.

വിഷയം: റീട്ട്രെയിൽ പെട്രോളിയം ഔട്ട്ലെറ്റിന് അനുമതി നൽകുന്നത് സംബന്ധിച്ച്

- സൂചന: 1) 06.02.2020 തീയതിയിലെ പിസിബി/എഎൽപി/ഐസിഇ-1614/2020 നമ്പർ സ്ഥാപനാനുമതി
- 2) 24.02.2020 തീയതിയിലെ ആസ്ഥാന ഓഫീസിൽ നിന്നുള്ള പിസിബി/എച്ച്ഒ/എച്ച്ഒഡബ്ല്യു/റൂൾസ്9/7/2019 നമ്പർ സർക്കുലർ
- 3) 03.03.2020 തീയതിൽ ഈ ഓഫീസിൽ ലഭിച്ച പരാതി
- 4) 20.03.2020 ൽ യൂണിറ്റിൽ നടത്തിയ പരിശോധന

സർ,-

മേൽ വിഷയത്തിലേക്കും സൂചനയിലേക്കും താങ്കളുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. സൂചന (1) പ്രകാരം താങ്കളുടെ സ്ഥാപനം ബോർഡിന്റെ അനുമതി പരിധിയിലാണുള്ളത്. സൂചന (2) പ്രകാരം 24.02.2020 തീയതിയിൽ ആസ്ഥാന ഓഫീസിൽ നിന്നു ലഭിച്ച സർക്കുലറിൽ പുതുതായി സ്ഥാപിക്കുന്ന പെട്രോൾ പമ്പുകൾക്കുള്ള ദുരപരിധി മാനദണ്ഡം 50 മീറ്ററായി നിജപ്പെടുത്തിയിരിക്കുന്നു. സൂചന (3) പ്രകാരം ലഭിച്ച പരാതിയിന്മേൽ നടത്തിയ പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം ഈ

ദൂരപരിധി മാനദണ്ഡം പാലിക്കുന്നില്ല എന്ന് ബോധ്യപ്പെട്ടു. സ്ഥാപനാനുമതി പത്രത്തിലെ 5.1, 5.6 നിബന്ധനകൾ പ്രകാരം മേൽ സർക്കുലറിലെ വ്യവസ്ഥകൾ പാലിക്കാൻ താങ്കൾ ബാധ്യസ്ഥനാണ്. ആയതിനാൽ സർക്കുലർ പ്രകാരമുള്ള 50 മീറ്റർ ദൂരപരിധി ഏർപ്പെടുത്തിയത് സംബന്ധിച്ച വിവരങ്ങൾ 15 ദിവസത്തിനുള്ളിൽ ബോർഡിനെ രേഖാമൂലം അറിയിക്കേണ്ടതാണ്. സർക്കുലറിന്റെ പകർപ്പ് താങ്കളുടെ അറിവിലേക്കായി ഇതോടൊപ്പം ഉള്ളടക്കം ചെയ്യുന്നു.



വിശ്വസ്തതയോടെ,

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

Environmental Engineer
Kerala State Pollution Control Board
District Office, Alappuzha-13

ഉള്ളടക്കം: മേൽപ്രകാരം.

പകർപ്പ്: ശ്രീ.കുരുവിള എബ്രഹാം,
അമ്പ്രയിൽ അഞ്ചിൽ,
നീരേറ്റുപുറം പി.ഒ., തലവടി,
ആലപ്പുഴ.

07.07.2020 -ന് കൊച്ചിപ്പാഠപഠനത്തിൽ ഫ്യൂവൽസിന്റെ സ്ഥാപനാനുമതി സംബന്ധിച്ച് നടത്തിയ ഹിയറിംഗിന്റെ മിനിറ്റ്സ്

ആലപ്പുഴ ജില്ലയിലെ കുട്ടനാട് താലൂക്കിൽ തലവടി പഞ്ചായത്തിൽ നീരേറ്റുപുറത്ത് സ്ഥാപിക്കുന്ന ജൂബി ജേക്കബിന്റെ ഉടമസ്ഥതയിലുള്ള കൊച്ചിപ്പാഠപഠനത്തിൽ ഫ്യൂവൽസ് എന്ന റീട്ടെയിൽ പെട്രോളിയം ഔട്ട്ലെറ്റിന്റെ പ്രവർത്തനത്തിന് കോടതി ഉത്തരവ് WP(c) No.10129/2020 പ്രകാരം 07.07.2020 ന് രാവിലെ 10.30 ന് ജില്ലാ പരിസ്ഥിതി എഞ്ചിനീയർ ജില്ലാ ഓഫീസിൽവെച്ച് ഹിയറിംഗ് നടത്തുകയുണ്ടായി. ടി ഹിയറിംഗിൽ പങ്കെടുത്ത വ്യക്തികളുടെ വിവരങ്ങൾ താഴെ ചേർക്കുന്നു.

1. ശ്രീമതി.ജൂബി ജേക്കബ്, കൊച്ചിപ്പാഠപഠനത്തിൽ ഹൗസ്, നീരേറ്റുപുറം, തലവടി
2. ശ്രീമതി.സിന്ധു റ്റി.സി., അഡ്വക്കേറ്റ്
3. ശ്രീ.എബ്രഹാം കുരുവിള, അമ്പാറയിൽ അഞ്ചിൽ, നീരേറ്റുപുറം, തലവടി
4. ശ്രീ.ഉമ്മൻ എം.മാത്യു, അഡ്വക്കേറ്റ്
5. ശ്രീമതി.പ്രീതി ഗോപിനാഥ്, അസ്സി.എഞ്ചിനീയർ, കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്, ജില്ലാ ഓഫീസ്, ആലപ്പുഴ.

ഹിയറിംഗിൽ പങ്കെടുത്തവരുടെ അഭിപ്രായങ്ങൾ ചുവടെ ചേർക്കുന്നു പരാതിക്കാർ

1. ഒന്നാം പരാതിക്കാരനായ ശ്രീ.എബ്രഹാം കുരുവിളയുടെ അഡ്വക്കേറ്റ് ശ്രീ.ഉമ്മൻ എം.മാത്യു ബഹു.ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ വിധികളുടെ അടിസ്ഥാനത്തിൽ 07.01.2020 തീയതിയിൽ പ്രാബല്യത്തിൽ വന്ന കേന്ദ്ര മലിനീകരണ നിയന്ത്രണ ബോർഡിന്റെ മാർഗ്ഗ നിർദ്ദേശത്തിന് വിരുദ്ധമായാണ് ഈ റീട്ടെയിൽ പെട്രോളിയം ഔട്ട്ലെറ്റിന് സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡിന്റെ സ്ഥാപനാനുമതി നൽകിയിട്ടുള്ളതെന്ന ആക്ഷേപം ഉന്നയിച്ചു. കേന്ദ്ര മലിനീകരണ നിയന്ത്രണ ബോർഡിന്റെ 07.01.2020 ലെ സർക്കുലർ രാജ്യത്താകമാനം ബാധകമാണെന്നും ആയതിനാൽ പ്രസ്തുത യൂണിറ്റിന് നൽകിയ സ്ഥാപനാനുമതി പിൻവലിക്കേണ്ടതാണെന്നും അദ്ദേഹം കുട്ടിച്ചേർത്തു.
2. 04.02.2020 തീയതി പ്രവർത്തനാനുമതിക്കായി യൂണിറ്റ് സമർപ്പിച്ച അപേക്ഷയിന്മേൽ 06.02.2020 തീയതി സ്ഥലപരിശോധന നടത്താതെ അനുമതി നൽകിയതായി അദ്ദേഹം പറഞ്ഞു. ഏഴോളം വീടുകൾ ഈ പെട്രോൾ പമ്പിന് സമീപത്തായി സ്ഥിതി ചെയ്യുന്നതായും 07.01.2020 ലെ കേന്ദ്ര മലിനീകരണ നിയന്ത്രണ ബോർഡിന്റെ
- 3.

സർക്കുലർ പ്രകാരമുള്ള ദുരപരിധി മാനദണ്ഡം പാലിക്കുന്നില്ല എന്നും സ്ഥാപനത്തിലെ ടാങ്കുകൾ, ഡിസ്പെൻസർ എന്നിവ സമീപവാസികൾക്ക് ഭീഷണിയാണെന്നും അദ്ദേഹം ആശങ്കപ്പെട്ടു. ബഹു.ദേശീയ ഹരിത ട്രൈബ്യൂണലിന്റെ ഉത്തരവ് പ്രകാരമുള്ള ഫീസിബിലിറ്റി സ്റ്റഡി നടത്താതെയാണ് ടി സ്ഥാപനത്തിന് ബോർഡ് സ്ഥാപനാനുമതി നൽകിയതെന്നും, വലിയ ശേഷിയുള്ള ജനറേറ്റർ പോലുള്ള ഉപകരണങ്ങൾ യൂണിറ്റിൽ സ്ഥാപിച്ചാൽ ഭാവിയിൽ അതിന്റെ പ്രവർത്തനം മൂലമുള്ള മലിനീകരണവും സമീപവാസികൾ നേരിടേണ്ടിവരുമെന്ന ആശങ്കയും അറിയിച്ചു.

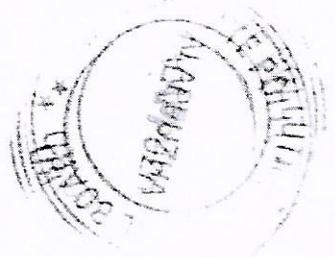
- 4. ഒന്നാം പരാതിക്കാരനായ ശ്രീ.കുരുവിള എബ്രഹാം തന്റെ കിണറിൽ നിന്ന് സ്ഥാപനത്തിന്റെ അതിരുമായി 35സെ.മി. ദൂരം മാത്രമാണുള്ളതെന്നും സ്ഥാപനത്തിൽ നിർമ്മാണ പ്രവർത്തനം നടത്തിയപ്പോൾ തന്നെ തന്റെ കിണറ്റിലെ ജലം കലങ്ങിമറിഞ്ഞതായി അനുഭവപ്പെട്ടു എന്നും അറിയിച്ചു. ടി സ്ഥാപനം നിലവിൽ വന്നാൽ ഉണ്ടാകാൻ പോകുന്ന ജല, വായു മലിനീകരണം സംബന്ധിച്ച ആശങ്കകളും അദ്ദേഹം അറിയിച്ചു.

എതിർകക്ഷി

- 1. പെട്രോൾ പമ്പിന് 06.02.2020 തീയതി ബോർഡിന്റെ സ്ഥാപനാനുമതി ലഭിച്ചതായും തുടർന്ന് നിർമ്മാണ പ്രവർത്തനങ്ങൾ ആരംഭിച്ചതെന്നും ടാങ്കുകൾ പൈപ്പ്ലൈനുകൾ എന്നിവയുമായി ബന്ധപ്പെട്ട നിർമ്മാണ പ്രവർത്തനങ്ങൾ ബി.പി.സി.എൽ. ആണ് നടത്തുന്നതെന്നും മറ്റു സിവിൽ വർക്കുകൾ തങ്ങൾ നേരിട്ടാണ് നടത്തുന്നതെന്നും ശ്രീമതി.ജൂബി ജേക്കബ് അറിയിച്ചു.
- 2. ബോർഡ് നിഷ്കർഷിക്കുന്ന എല്ലാ ആധുനിക മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങളും ഓയിൽ ഡിസ്പെൻസറുകളിൽ നിന്നുള്ള (വേപ്പർ റിക്കവറി സിസ്റ്റം ഉൾപ്പെടെ) പമ്പിൽ സ്ഥാപിക്കാൻ തങ്ങൾ തയ്യാറാണെന്ന് ശ്രീമതി.ജൂബി ജേക്കബ് അറിയിച്ചു.
- 3. ടി സ്ഥാപനത്തിന് ബഹു.ജില്ലാ കളക്ടർ, ആർ.ഡി.ഒ. എന്നിവർ അനുമതി നൽകിയിട്ടുള്ളതാണെന്നും സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡിന്റെ 24.02.2020 ലെ സർക്കുലർ നിലവിൽ വരുന്നതിന് മുമ്പ് സ്ഥാപനാനുമതി കരസ്ഥമാക്കിയ തന്റെ കക്ഷിയുടെ പെട്രോൾ പമ്പിന് ഈ സർക്കുലർ ബാധകമല്ല എന്നും ശ്രീമതി.ജൂബി ജേക്കബിന്റെ അഡ്വക്കേറ്റ് ശ്രീമതി.സിന്ധു റ്റി.സി. വാദിച്ചു.

സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡിന്റെ 24.02.2020 തീയതിയിലെ സർക്കുലർ പ്രകാരം ടി തീയതിക്ക് ശേഷം ലഭിക്കുന്ന അപേക്ഷകൾക്ക് മാത്രമേ ഈ ദുരപരിധി മാനദണ്ഡം ബാധകമുള്ളൂ എന്നും, കൊപ്പാറപറമ്പിൽ ഫ്യൂവൽസിന്റെ സ്ഥാപനാനുമതിക്കായുള്ള അപേക്ഷ ലഭിച്ചതും, സ്ഥാപനാനുമതി നൽകിയതും ബോർഡിന്റെ ഇതു സംബന്ധിച്ച സർക്കുലർ നിലവിൽ വരുന്നതിന് മുമ്പാണ് ലഭിച്ചതെന്നും ആയത് ടി സർക്കുലറിലെ നിബന്ധനകൾ അനുസരിച്ചാണെന്നും ജില്ലാ മലിനീകരണ നിയന്ത്രണ ബോർഡ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ ശ്രീ.ബിജു.ബി വിശദമാക്കി. കൂടാതെ പെട്രോൾ പമ്പുകൾക്കായി ബോർഡ് നിഷ്കർഷിക്കുന്ന മലിനീകരണ നിയന്ത്രണ സംവിധാനങ്ങൾ സ്ഥാപിക്കുന്ന മുറയ്ക്ക് പരിശോധന നടത്തി പരാതിക്കാർ ഉന്നയിച്ചിട്ടുള്ള ആശങ്കകൾക്ക് അടിസ്ഥാനമായ യാതൊരു സാഹചര്യവും സ്ഥലത്ത് ഉണ്ടാകുകയില്ല എന്ന് ഉറപ്പുവരുത്തിയതിനു ശേഷം മാത്രമായിരിക്കും പ്രവർത്തനാനുമതി ടി സ്ഥാപനത്തിന് നൽകുക എന്നും അദ്ദേഹം അറിയിച്ചു.

ഹിയറിംഗ് 11.15 ന് അവസാനിച്ചു.



[Handwritten Signature]
എൻവയോൺമെന്റൽ എൻജിനീയർ

Environmental Engineer
Kerala State Pollution Control Board
District Office, Alappuzha-13

Translation of Annexure R1(e)

Minutes of the hearing held on 07.07.2020 with respect to the Consent to Establish issued to M/s. Koppara Parampil fuels.

A hearing was held at the District Office of the Board on 07.07.2020 at 10.30 am based on the order in WP (C) No.10129 / 2020 regarding the operation of Koppapararambil fuels, a retail petroleum outlet to be set up at Neerettupuram in Talavadi Panchayat, Kuttanad Taluk, Alappuzha Districts by Smt. Juby Jacob. The details of the participants are given below:

1. Mrs. Juby Jacob, Koppara Parampil House, Neerettupuram, Talawadi
2. Mrs. Sindhu TC, Advocate
3. Mr. Abraham Kuruvila, Amparayil Anchil, Neerettupuram,
4. Mr. Oommen M. Mathew, Advocate
5. Mrs. Preethi Gopinath, Asst. Engineer, Kerala State Pollution Control Board, District Office, Alappuzha.

Following are the comments of the participants in the hearing

Complainants

1. The first complainant's Adv. Sri. Oommen M. Mathew alleged that the State Pollution Control Board had given permission for the establishment of the retail petroleum outlet against the guidelines of the Central Pollution Control Board which came into force on 07.01.2020 on the basis of the judgments of the National Green Tribunal. He added that the circular of the Central Pollution Control

Board dated 07.01.2020 is applicable across the country and therefore the consent to establish issued to the unit should be withdrawn.

2. He added that on the application submitted by the unit for consent to establish on 04.02.2020, permission was granted on 06.02.2020 without conducting a site inspection. Seven houses are located near the petrol pump. He was concerned that the distance limit as per the circular was not being met and that the tanks and dispensers in the establishment would be a threat to the neighbours. He added that the board had approved the installation of the pump without conducting a feasibility study as per the order of the National Green Tribunal and expressed concern that if equipment such as a large-capacity generator was installed in the unit, it would cause pollution problems to the neighbors in future.
3. The first complainant, Mr. Abraham Kuruvila, informed that there is only 35 cm distance from his well to the boundary of the establishment and the well water got disturbed during the construction work at the establishment. He also expressed concern over possible water and air pollution if the company comes into existence.

Opposition Party

1. Smt. Juby Jacob informed that she has started the work on receiving the approval of the Board on 06.02.2020 for the installation of the petrol pump and the construction work related to the tanks and pipelines are being done by BPCL. Mrs. Juby Jacob informed that they are doing the work civil works directly.
2. Smt. Juby Jacob informed that they are ready to install all the modern pollution control systems defined by the Board including the vapor recovery system for oil dispensers.

3. Smt. Sindhu T, C., Advocate for Smt. Juby Jacob argued that this circular does not apply to the petrol pump of the party which had obtained the consent to establish before the enactment of the State Pollution Control Board's Circular dated 24.02.2020, and the Hon'ble District Collector and RDO have already issued them permission.

Environmental Engineer

According to the Pollution Control Board's Circular 24.02.2020, this distance limit is applicable only to applications received after the date, for issuing consent to establish for petrol pumps. Environmental Engineer explained that the application was received and consent to establish was issued to the firm before the above date of the circular and hence the same was issued in accordance with the prevailing circular of the Board at that point of time. He also added that on installing the pollution control board measures prescribed by the Board, inspection shall be conducted and consent to operate shall be issued only after ensuring that the establishment will not causes any nuisance to the neighbours.

The hearing came to an end at 11.15 a.m

Signed

Environmental Engineer



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

No. PCB/HO/HOW/RULES9/7/2019

Date: 18/08/2020

CIRCULAR

Sub: - Distance criteria for new petrol pumps - clarification - reg.

Ref: - 1. Circular No. PCB/TAC/18/2004 Dated: 09/08/2004

2. Circular No. PCB/HO/HOW/RULES9/7/2019 Dated: 24/02/2020

Vide circular cited above, new retail outlets for petrol pumps shall not be located within a radial distance of 50 metres (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws and in no case it shall be less than 30 meters. In partial modification of the circular cited above, the siting criteria for new retail outlets of petrol pumps from the nearest 'residential building' may be considered instead of residential areas. Also if any requisite licence other than the PCB consent is obtained by the applicant for establishing the petrol pump prior to the date of the circular cited (2) above, the siting criteria mentioned in circular dated 09/08/2004 shall be applicable.

CHAIRMAN

To

1. The Chief Environmental Engineer,
Regional Office, Trivandrum/Ernakulam/Kozhikode.
2. The Senior Environmental Engineer,
Regional Office, Ernakulam.
3. The Environmental Engineer, District Office,
Thiruvananthapuram, Kollam, Pathanamthitta, Alapuzha, Idukki, Kottayam,
Ernakulam-1, Ernakulam-2, ESC - Eloor, Thrissur, Palakkad, Malappuram,
Kozhikode, Kannur, Wayanad, Kasargod.

Copy to:-

- 1) All Technical Staff in HO
- 2) IT Cell (for uploading in the website)
- 3) C.A to CHN & MS

भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड

भारत सरकार का उपक्रम
एरणाकुलम राज्यक्षेत्र (रीटेल) कार्यालय
इरिम्पनम संस्थापन, कोचिन



BHARAT PETROLEUM CORPORATION LIMITED

A Govt. of India Enterprise

ERNAKULAM TERRITORY (RETAIL) OFFICE

Irimpanam Installation, Cochin

ANNEXURE R1(g)

14.12.2020

The Kerala State Pollution Control Board

Alappuzha

Sub: Approval for consent to Operate for M/S. Koppaparampil Fuels, Neerattupuram P.O, Thalavady Village, Kuttanad, Alappuzha District 689571.

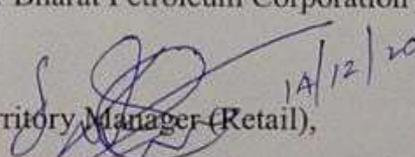
Ref: Consent to Establish File No.PCB/ALP/UCE-1928/2020 dated 06/02/2020

The proposed retail outlet is projected to have a sale of 60 KL MS and 60 KL HSD. As per the order of Honorable Green Tribunal of India and subsequent guidelines from Central Pollution Control Board and Kerala State Pollution Control Board on the subject matter we are directed to install Vapour Recovery System when the MS sale reaches 300 KL per month. M/s. Koppaparampil Fuels being situated within the territorial limits of the Kerala State Pollution Control Board will whole heartedly obey the norms laid out by Kerala State Pollution Control Board and Central Pollution Control Board and make sure Vapour Recovery System is installed from the day M/s. Koppaparampil Fuels reaches 300 KL MS sale per month.

Looking forward for a continuous guidance and support from Pollution Control Board in keeping our environment safe and secure.

Thanking you

For Bharat Petroleum Corporation Limited,


Territory Manager (Retail),

Ernakulam

एरणाकुलम टेरिटोरी, इरिम्पनम संस्थापन, इरिम्पनम, कोचिन - 682 309, फोन: 0484 - 2776116, फॉक्स: 0484 - 2780918

रजिस्टर्ड ऑफिस: भारत भवन, 4 & 6 करीमभाय रोड, बेलाड इस्टेट, पोस्ट बॉक्स क्र. 688, मुंबई - 400 001.

तार: केरोपेट, फॉक्स: 022 - 22713874, फोन: 022 - 22713000, 22714000

CIN: L23220MH1952G01008931

Ernakulam Territory, Irimpanam Installation, Irimpanam, Cochin - 682 309, Tel: 0484 - 2776116, Fax: 0484 - 2780918

Registered Office: Bharat Bhavan, 4 & 6 Currimbhoy Road, Ballard Estate, P.B. No. 688, Mumbai - 400 001

Gram: "KEROPET", Fax: 022 - 22713874, Phone: 022 - 22713000, 22714000



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KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE, ALAPPUZHA

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In reply please refer to - PCB/AIP/UCI 1928/20 07/04/2021

From
 Environmental Engineer
 Kerala State Pollution Control Board,
 Alappuzha

To
 The Appellate Authority
 Air/ Water
 Vanchiyoor, Thiruvananthapuram

REPORT ON APPEAL NO: 3/2021

Subject:- Inspection report on M/s. Koppaparambil Fuels reg.
Reference:- Inspection conducted on 31.03.2021

As per the direction of Honourable Appellate Authority, site inspection was conducted on 31.03.2021 it was found that the diesel tank of M/s. Koppaparambil Fuels containing around 4000 litres of diesel fuel and petrol tank is empty. It is also noted that the pipe line to fill fuel to the vehicle from the dispenser was not connected. The floor tiling work of the petrol pump is in progress. The unit has not yet started the commercial operation.

Your's faithfully

[Handwritten Signature]

Environmental Engineer



Environmental Engineer
 Kerala State Pollution Control Board
 District Office, Alappuzha-13